

04.05.2020

HMA no. 719/19
Neelima Bansal Vs. Dishant Mehra @ Rohit

File taken up today in view of the Office Order No. R-159/RC/DHC/2020, dated 2.5.2020 issued by Hon ble High Court of Delhi, whereby the functioning of the Courts subordinate to Hon ble High Court of Delhi has been suspended till 17.5.2020 and communicated by the Office of Principal Judge, Family Court (HQs), Dwarka vide endorsement no. 3653-3709 Cir./Admn./FC/DWK/2020 dated 2.5.2020.

Present: None.

A perusal of file shows that final arguments in this case were heard on 16.3.2020 and the matter was fixed for judgment for 25.3.2020.

Since, the judgment has to be pronounced in the present case in view of the orders mentioned above, now the matter is fixed for judgment for **14.5.2020**.

Ahlmad is directed to intimate to Ld. Cl for the parties through auto generated SMS and the said information will be given to them through CIS as per directions of the Hon ble High Court of Delhi.

Put up on **14.5.2020** for judgment.

(Bimla Kumari)
Principal Judge Family Court,
North West, Rohini, Delhi
04-05-2020